



Maharashtra National Law University Mumbai

(Established Under the Maharashtra Act No. VI of 2014)

POST-GRADUATE DIPLOMA IN ARBITRATION AND MEDIATION (PG-DAM) AY 2023-2024

Last Date to Apply: 15 June, 2023

*Email us at : pgdiplomaam@mnlumumbai.edu.in
www.mnlumumbai.edu.in*

ABOUT MNLU MUMBAI

Maharashtra National Law University Mumbai, established under the Maharashtra National Law University Act 2014 on 20th March 2014, is one of the premier National Law Universities in India. It offers graduate, post-graduate, and research degrees in law and allied disciplines. The prime goal of the University is to disseminate advanced legal knowledge and processes of law amongst the students and impart in them the skills of advocacy, legal services, law reforms and make them aware and capable to utilize these instruments for social transformation and development.

Since its inception in 2015, the University has endeavor to offer academic courses which include BA. LL.B.(Hons.) five years integrated program, one year LL.M. program in Corporate and Commercial Laws, Maritime Law and Constitutional Law, LL.M. (Professional), LL.M (Investment and Security Laws) in association with National Institute of Securities Markets, SEBI, M.A. (Mediation and Conflict Resolution), Post Graduate Diploma Programmes, among others.

The University continues to make newer strides in the field of legal education with the dynamic vision and leadership of Hon'ble Vice-Chancellor, Prof. (Dr.) Dilip Ukey, and Hon'ble Registrar, Prof. (Dr.) Anil G. Variath. As members of the University's governing bodies, distinguished judges, senior advocates, eminent academicians, seasoned and senior bureaucrats guide the university with their rich and valuable experience.

ABOUT THE PROGRAM

Disputes are inevitable in society, which requires a robust dispute resolution mechanism to deliver justice. The Indian dispute resolution mechanism consists of Courts, Tribunals, and Alternative Dispute Resolution tools (including Arbitration, Mediation, Conciliation, Lok Adalats, etc.).

Alternative Dispute Resolution (ADR) mechanisms have been demonstrated to be effective compared to litigation because the former provide the advantage of speedy disposal of the disputes and assists in restoring relations between the disputants. Over the last two decades, there has been momentum to encourage their usage among the legal fraternity and businesses - domestic or international. The notification of the Bar Council of India to introduce Mediation a compulsory subject in LL. B Courses, signing of the United Nations Convention on International Settlement Agreements Resulting from Mediation (Singapore Convention) by India, reforms in the Indian Arbitration Law to make India and Arbitral Friendly State' are some of the few instances where we see the advancement of ADR practices in India.

The programme will cover topics that are important for professionals in any field who deal with conflicts on a regular basis, as well as to academicians who aspire to deepen their knowledge. The Program faculty will include experienced practitioners and academicians who will supplement classroom learning with their own experiences and provide a comprehensive understanding of how arbitration and mediation work as dispute resolution mechanisms in domestic and international trade disputes.

Our Course Faculty From 2022-23 Batch



Amitava (Raja) Majumdar
Managing Partner,
Bose & Mitra & Co



Akhil Prasad
Country Counsel India & Company
Secretary at Boeing



Amber Gupta
Head - Corporate Legal, Company
Secretary and Compliance Officer Aditya
Birla Capital Ltd



Dr. Aman Hingorani
AoR, Mediator & Arbitrator



Amarendra Chitale
NLP Master Trainor



Chirag Balyan
Assistant Professor (Law), National
Law University Mumbai



Dr. Hatish Shetty
Pyschitarist



Neera Sharma,
Founder GCAI, CEO/CLO, Sistema
Smart Technologies Limited



Neeti Sachdeva
Secretary General and Registrar Mumbai
Centre For International Arbitration



Rucha Dhakras
Lawyer, Counsellor &
Mediator



Iram Majid
Director, IIAM &
Executive Director, Asia Pacific Centre
for Arbitration and Mediation



Shukla Wassan
Independent Director, Arbitrator,
Mediator, Negotiator & Conciliator



Raghu C.V
Group General Counsel
Samvardhana Motherson Group



Sanjeev Gemawat
Executive Director,
Group GC & Group Company Secretary,
Bharat Dalmia Group



Shashank Garg
Counsel, Member ICC Commission on
Arbitration and ADR



Dr. Kalindi Kokal
Post Doctoral Fellow, IIT Bombay



Vijayendra Pratap Singh
Partner & Head Litigation AZB &
Partners, Delhi



Ylli Dautaj
Partner, DER Juridik &
Adjunct Prof., Penn State Law

COURSE OBJECTIVES

- To familiarise participants with the fundamentals of arbitration and mediation as a dispute resolution mechanism
- To provide insight into the functional aspects and current challenges encountered in using these tools of dispute resolution.
- To develop techniques and skills to make effective use of these ADR methods

DURATION OF THE COURSE

- It is a one year diploma. Classes will commence in July 2023 and end in March 2024.
- The Program comprise of 2 Semesters with 8 papers (including one Research Project).
- The Program is to be completed within 3 years. Failing which re-registration on the term & conditions prescribed by the university is required.

ELIGIBILITY CRITERION

- Course is open for learners of all age and disciplines.
- Bachelor's Degree or an equivalent Degree in any discipline from any recognized University; or
- Candidates appearing for the final year examination of Graduation are also eligible to apply;
- Candidates who have completed three years out of five years in the B.A. LL.B Degree Programme (or equivalent) in Law are also eligible to apply.

COURSE STRUCTURE

The Course structure is as follows:

Each paper will carry 100 Marks.

Semester 1 [July 2023 to October 2023]

- Dispute Resolution in 21st Century (2 Credit)
- Domestic Arbitration (3 Credit)
- International Arbitration and Investment Arbitration (2 Credit)
- Drafting, Pleadings & Witness Handling in Arbitration (2 Credit)

Semester 2 [November 2023 to March 2023]

- Meditation - Law and Theory(3 Credit)
- Psychology and Mediation (2 Credit)
- Practice of Mediation (3 Credits)
- Research Report/Thesis (3 Credits)

BANK DETAILS

Name of Account: MNLU Centre for Arbitration and Research
Account No.: 921010028056972
Bank Name: Axis Bank
Branch : Branch Powai, Mumbai
IFSC Code: UTLB0000246

ADMISSION PROCEDURE

1. Fill the application form: here
2. Keep following documents ready:
 - Admission Form
 - Graduation Certificate
 - Final Year Marksheet
 - Updated Resume/CV
 - Passport Size Photo
3. After you submit the form along with documents, we will scrutinize your application and if we found you eligible, admission seat will be offered.
4. After you receive an admission offer, you will be required to pay the Program fees and submit the proof of payment of fees.

OTHER DETAILS

No. of Seats: 60

Medium of instruction: English

Classes: Online + Offline (Hybrid Mode)

Fees: INR 60,000/- for each participant (Includes fees for both semesters). For Foreign participants, Fees is USD 1000.

- Convocation fee will be charged separately as per the University Rules
- Repeat exam fee / Supplementary Exam fee will be charged @ Rs.500/- per Paper.
- Boarding and Mess charges at the hostel (subject to availability) during the personal contact classes will be extra as per the University Rules. **There will be compulsory one week (7 days) contact classes.**
- Refund of Fees Procedure: If a candidate decides to opt-out of the Program within 7 days of payment, ₹30,000 will be refunded after the deduction of administrative charges. However, after 7 days of such payment, no refund shall be made.
- For any query email is to be sent at: pgdiplomaam@mnlumumbai.edu.in

DEADLINE FOR APPLICATION SUBMISSION: JUNE 15, 2023

Registration Link : <https://forms.gle/CCTtaCuiqg1rkwMUA>

FREQUENTLY ASKED QUESTIONS

Q.1. How does this diploma help me?

Answer: This is a skill program. The skills which you attain in this program can be applied by you in your profession as well as professional life. Learning of mediation is in itself a transformative journey.

Q.2. Whether, we offer placements?

Answer: We are an educational institution and not a placement agency. However, if you wish to empanel yourself as arbitrator or mediator we will give you a recommendation letter. We will also help you with career counselling in these fields.

We will also empanel you in University's list of arbitrator and mediator. If University's arbitration and mediation centre conducts arbitration or mediation, the parties may choose you on the basis of your profile for their case.

Q.3. Whether, I can practice arbitration or mediation after this diploma?

Answer: Yes, you can do that if the parties choose to appoint you as an arbitrator or mediator. Our program and University brand name gives you an edge in the market. As far as mediation and arbitration institutions are concerned, they have their own set of policies and guidelines to empanel and appoint arbitrators/mediators.

Q.4. Whether, classes will be on weekdays or weekends?

Answer: All our teachers are professionals. It depends upon their availability as well. We make our endeavour to schedule classes only on Saturdays, Sundays and Public Holidays. However, sometimes due to faculties availability we may also schedule a session on weekdays. But in such cases classes will be scheduled only in evening.

Q.5. How are classes conducted?

Answer: Regular classes will be conducted online, preferably on weekends. In one year, only one week of physical classes will be conducted at campus. It is desirable that students shall keep camera open during the online classes. Classes are mostly interactive. Classes are usually conducted on every Saturday and Sunday. Academic calendar will be shared in advance.

Q.6. What is the format of examination?

Answer: Each paper will carry 100 marks. There will be online end-term examinations as per time table after the semester is over. You can either type your answers or write your answers on paper and submit the scanned file.

Q.7. Whether, physical classes are compulsory?

Answer: Yes, 7 days of physical classes are compulsory. If you miss the classes, you will be given an opportunity to attend the physical classes with the next batch, whenever it commences. In the past we have given exemption to foreign candidates from attending physical classes.

COURSE DIRECTOR
CHIRAG BALYAN
Assistant Professor (Law) &
Coordinator, Centre for
Arbitration and Research

COURSE COORDINATOR
Tanaya Kamlakar
Assistant Professor (Law)
Mobile Number: +91 7767058500



CONTACT

Maharashtra National Law University Mumbai
2nd Floor, CETTM-MTNL Building, Technology St,
Hiranandani Gardens, Powai, Mumbai, Maharashtra, 400076
Email us at pgdiplomaam@mnlumumbai.edu.in
More details at <https://mnlumumbai.edu.in>